Parliamentary Affairs Department Notification

Japur, December 30, 2021

G.S.R. 637.- In exercise of the powers conferred by clause (e) of subsection (2) of section 11 of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956 Act No. 6 of 1957), the State Government hereby makes the following rules, namely:—

The Rajasthan Legislative Assembly Members (Medical Facilities) Rules, 2021

- **1. Short title and commencemnt.-** (1) These rules may be called the Rajasthan Legislative Assembly Members (Medical Facilities) Rules, 1921.
 - (2) They shall come into force with immediate effect.
- **2 Medical Facilities admissible.-** (1) Subject to the provisions contained in sub-rule (2), the members of the Rajasthan Legislative Assembly shall be entitled to the same medical facilities as are available to the Officers of the State Government under the Rajasthan Civil Services (Medical Attendance) Rules, 2013, as amended form time to tme.
- (2) Notwithstanding anything contained in rule 13 of the Rajasthan Civil Services (Medical Attendance) Rules, 2013 a member and his family shall be entitled to free accommodation in a special ward with a single bed and if accommodation in such a ward is not available, accommodation in a special ward consisting of not more than two beds or any deluxe ward whichever may be available in the Government Hospitals, Approved Hospital, Hospital under the Public Private Partnership Arrangement/Referral Hospital.
- **3. Repeal and Savings.-** The Rajasthan Legislative Assembly Members (Medical Facilities) Rules, 1964 are hereby repealed:

Provided that any order made or action taken under the rules so repealed shall be deemed to have been made or taken under these rules.

[No. 7(1)Sansad/2021] By order of the Governor,

Praveer Bhatnagar,

Principal Secretary to the Government.